

**WELFARE ACTIVITIES UNDER CSR**

**1399.** SHRI M. MURALI MOHAN :  
SHRI KALIKESH N. SINGH DEO:

पेट्रो लयम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether oil companies such as ONGC, GAIL, HPCL, BPCL and IOCL including private entities have been directed to spend for development of welfare activities under Corporate Social Responsibility (CSR) and if so, the details thereof, company/project/State-wise;

(b) the details of the proposals of CSR projects accepted and rejected along with the reasons therefor, project-wise;

(c) the details of funds spent under CSR by said companies in the country including Andhra Pradesh during the last three years and the current year, company/ project/State-wise;

(d) whether any guidelines have been issued to spend such CSR funds for the construction/upgradation of hospitals and if so, the details thereof; and

(e) whether the Government has any role to play in the CSR activities of the Oil Public Sector Undertakings and if so, the details thereof?

**ANSWER**

पेट्रो लयम एवं प्राकृतिक गैस मंत्री (श्री धर्मन्द्र प्रधान)

**MINISTER OF PETROLEUM & NATURAL GAS**  
**(SHRI DHARMENDRA PRADHAN)**

(a) & (b) - Central Public Sector Enterprises (CPSEs) are required to allocate 2% of their profit as Corporate Social Responsibility (CSR) as per the guidelines issued by Department of Public Enterprises. CSR activities are undertaken by CPSEs under the heads identified under Schedule VII of the Companies Act 2013 with special focus on Health (Nutrition, Sanitation, Drinking Water), Education, Skill Development, Rural Development, Women Empowerment, Environment Centric Initiatives and Care for the Elderly and Differently-abled persons.

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Oil companies have informed that they receive requests from Government Authorities, Village Panchayats, Zilla Parishads, MLAs, MPs, School Authorities, District Administration etc for assistance in various projects in their respective villages / areas. Such requests / proposals are assessed by the unit level Need Assessment Committee with respect to the Corporation`s CSR policy/guidelines/CSR Thrust Areas, after which projects are approved by Board of Oil PSUs, subject to availability of CSR funds.

(c) - The Oil Company wise total CSR expenditure incurred since August 2014 to January, 2018 is as below :

(Rs. in crore)	
Oil Co.	Total CSR Expenditure
ONGC	1421.08
GAIL	392.79
IOCL	509.42
BPCL	258.59
HPCL*	293.70
<b>TOTAL</b>	<b>2875.58</b>

\* April 2014 to January 2018

The details of amount spent under Corporate Social Responsibility (CSR) along with projects / programmes undertaken by ONGC, GAIL, BPCL, IOCL and HPCL for the last three years are available in their Annual Reports and at their websites at [www.ongcindia.com](http://www.ongcindia.com), [www.gailonline.com](http://www.gailonline.com), [www.bharatpetroleum.com](http://www.bharatpetroleum.com), [www.iocl.com](http://www.iocl.com) & [www.hindustanpetroleum.com](http://www.hindustanpetroleum.com).

(d) & (e) – CSR activities are undertaken by CPSEs under the heads identified under Schedule VII of the Companies Act 2013, which includes construction/upgradation of hospitals. Under this Act, the CPSEs are required to allocate 2% of the average net profits of three preceding financial years for CSR activities.

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